

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) NO...../2015

CC No.1503/2015

(Arising out of impugned final judgment and order dated 26/02/2014 in RFA No.2918/2007 passed by the High Court Of Punjab & Haryana At Chandigarh)

HARYANA STATE AGRICULTURAL MARKETING BOARD,
PANCHKULA AND ANR.

Petitioner(s)

VERSUS

PARMESHWARI DEVI AND ORS.

Respondent(s)

(With appln. (s) for c/delay in filing SLP and office report)

WITH

SLP(C) NO...../2015 CC No.1489/2015

(With appln. (s) for c/delay in filing SLP and Office Report)

SLP(C) NO...../2015 CC No.1518/2015

(With appln. (s) for c/delay in filing SLP and Office Report)

SLP(C) NO...../2015 CC No.1526/2015

(With appln. (s) for c/delay in filing SLP and Office Report)

SLP(C) NO...../2015 CC No.1559/2015

(With appln. (s) for c/delay in filing SLP and Office Report)

SLP(C) NO...../2015 CC No.1568/2015

(With appln. (s) for c/delay in filing SLP and Office Report)

SLP(C) NO...../2015 CC No.1573/2015

(With appln. (s) for c/delay in filing SLP and Office Report)

SLP(C) NO...../2015 CC No.1618/2015

(With appln. (s) for c/delay in filing SLP and Office Report)

Date : 30/01/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. B. K. Satija,AAG

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

These special leave petitions are dismissed.

(SANJAY KUMAR-II)
COURT MASTER

(INDU POKHRIYAL)
COURT MASTER